

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

17.

C.P. (IB)/516(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.11.2022

NAME OF THE PARTIES:

V.B. Industries Ltd

Vs

Attribute Shares And Securities Private Limited

SECTION: 70F OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Aman Kacheria, Ld. Counsel for the Financial Creditor present. None present on behalf of the Corporate Debtor.
2. On perusal of the order file it shows that on 27.04.2022, there is no representation on behalf of the Corporate Debtor and on 06.09.2022 also there is no representation on behalf of the Corporate Debtor. Matter is posted today for hearing, there is no representation on behalf of the Corporate Debtor.
3. It seems that the Corporate Debtor is not interested in peruse the matter, hence Corporate Debtor set exparte.
4. List this matter for hearing on **03.01.2023**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)